

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1487/2002

New Delhi, this the 3rd day of June, 2002

HON'BLE MR. SHANKER RAJU, MEMBER (J)

Roop Ram S/o Shri Bhola Ram,
R/o Vill. & PO Jharoda Kalan,
Via, Najafgarh, New Delhi

... Applicant

(By Advocate: Shri Yogesh Sharma)

V E R S U S

1. N.C.T. of Delhi through
The chief Secretary,
New Sectt. New Delhi
 2. The Chief Engineer (I & F)
Dept. of I & Flood, NCT of Delhi,
4th Floor, ISBT Building, Delhi.
 3. The Executive Engineer,
Civil Division XIII, Govt. of Delhi
Dept. of I & Flood, Basaidarapur Office
Complex, Delhi-27.
- ... Respondents

O R D E R (ORAL)

The grievance of applicant is that having worked for ten years, he is entitled for pension as he has completed ten years qualifying service. Despite this, respondents have not accorded him pension.

2. Applicant has preferred representation to respondents, which has not yet been responded to.

3. In this view of the matter, OA is disposed of, at the admission stage itself, by directing respondents to dispose of the representation of applicant and also treat this OA as supplementary representation and pass a detailed, reasoned and speaking order within a period of six weeks from the date of receipt of a copy of this order. If

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applicant is still any grievance, he is at liberty to proceed in the matter in accordance with law, if so advised. No costs.

Let a copy of this order along with a copy of the OA be sent to the respondents.

S. Raju

(SHANKER RAJU)
MEMBER (J)

/rao/